

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FAVOURITE FABTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FAVOURITE FABTECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15.07.2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gujarat
4.	Corporate Identity No. of corporate debtor	U29100GJ2011PTC066371
5.	Address of the registered office and principal office (if any) of corporate debtor	G/741, Lodhika, GIDC, Metoda, Rajkot Gujarat, - 360021
6.	Insolvency commencement date in respect of corporate debtor	17.03.2020 (Certified copy of order received on 22.05.2020)
7.	Estimated date of closure of insolvency resolution process	13.07.2021*
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Malhar Rashmikant Mehta IBBI/IPA-001/IP-P01032/2017-2018/11686
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 404, W1, Opp. PSP Project House, Off Iscon-Ambli Road, Ahmedabad - 380058 Email ID: malhar_mehta@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 404, W1, Opp. PSP Project House, Off Iscon-Ambli Road, Ahmedabad - 380058 Email ID: cirp.favourite@gmail.com
11.	Last date for submission of claims	27.01.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information currently available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information currently available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: As per 10 above

*Exclusion of period being sought from NCLT, Ahmedabad as per regulation 40C and other applicable regulations under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2020, has been considered for determining the estimated date of closure. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Favourite Fabtech Private Limited on 17.03.2020.

The creditors of Favourite Fabtech Private Limited, are hereby called upon to submit their claims with proof on or before 27.01.2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 (Not Applicable) to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

MALHAR RASHMIKANT MEHTA

IP Reg. No. IBBI/IPA-001/IP-P01032/2017-2018/11686

Address & Email ID registered with IBBI:

404, W1, Opp. PSP Project House, Off Iscon-Ambli Road,
Ahmedabad - 380058 malhar_mehta@hotmail.com

Date: 13.01.2021

Place: Ahmedabad